

years is as follows :

(Rs. lakhs)

Heads of Development	1993-94		1994-95		1995-96	
	Proposed by State	Approved by P.C.	Proposed by State	Approved by P.C.	Proposed by State	Approved by P.C.
1	2	3	4	5	6	7
Agriculture and Allied Activities	13933	13933	13933	13933	15750	16600
Rural Development	5225	5210	5805	5965	9600	9600

The proposed amount by the State and approved outlay under both Sectors are almost the same.

Voluntary Retirement Scheme

3772. SHRI CHITRASEN SINKU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to implement a new Voluntary Retirement Scheme in order to retire the employees from Central Government Services;

(b) if so, the details thereof; and

(c) the details of old retirement scheme and the golden handshake scheme of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) In view of (a) above, does not arise.

(c) Government servants on completion of 20 years qualifying service can seek voluntary retirement under 48-A of the Central Civil Services (Pension) Rules, 1972 by giving notice of not less than three months in writing to the appointing authority. Such officers are allowed addition to qualifying service for the purposes of pension for a period not exceeding five year subject to the condition that the qualifying service rendered by the Government servant does not exceed 33 years and it does not take him beyond the date of superannuation.

No golden handshake scheme is in force in the Central Government.

C.A.G. Report

3773. SHRI RAMESHWAR PATIDAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the number of audit reports prepared by the Comptroller and Auditor General of India relating to Department of Programme Implementation since its inception in 1985;

(b) whether the Ministry of Planning and Programme Implementation asked the C & A.G. to prepare a "Special Report" or carry out a "Detailed Review" of the Department of Programme Implementation especially to fix the responsibility for allowing over and upto 100% cost escalation in various major and mega projects during the last three years ending March, 1995; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The Comptroller and Auditor General of India has not prepared any audit Report relating to Department of Programme Implementation since its inception in 1985.

(b) The DPI has not asked the C & AG for the preparation of a "Special Report" or "Detailed Review" of the Department to fix responsibility for allowing 100% cost escalation in various major and mega projects.

(c) The DPI is an apex level agency for monitoring of central sector projects which are administratively covered under various ministries/departments. The cost estimates of the projects are sanctioned by the Government or by the Public Sector Undertakings under delegated powers. The funds are released by the respective Ministries/Departments or by the Public Sector Undertakings. The DPI is not connected with sanction of projects, release of funds or expenditure of funds.

Allotment of Kerosene

3774. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) the total number of Kerosene oil depots in Kernal, Panipat and Kurukshetra districts of Haryana;

(b) whether these depots are sufficient to meet the needs of the people;

(c) whether kerosene oil is available in full quantity to meet the requirement of the people or there is any need to enhance the quantity of oil and the oil depots; and